

By Fax (emi)

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.

NO.10(25)-DJ/U/2015-16/ 1791-1802 /

Dated, Kailashahar,
The 14/3 March, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Information regarding delay in the disposal of cases under the Prevention of Corruption Act.

Sir,

In enclosing herewith a photo copy of letter No. F.40(30)-HCT/Misc.STT/SJ/2013-15/ 5146-50, dated- 14.03.2016 along with enclosures attached for information stated therein, I am to request you to furnish the required information the reasons for delay **in the disposal of cases under the Prevention of Corruption Act.** to this establishment positively by today i.e. 14.03.2016 by Fax/E-mail or Special Messenger for onwards transmission of the same in consolidated form to the Hon'ble High Court of Tripura.

The matter may kindly be treated as Most Urgent.

Yours faithfully,

Enclosed: As stated above.
2(two) Sheets.

14/3/16
(D.M.JAMATIA)

DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

Sdr

(D.M.JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.



**HIGH COURT OF TRIPURA
AGARTALA**

By Fax/e-mail

No. F. 40(30)-HCT/Misc.STT/SJ/2013-15/ 5146 - 50

To

1. The District & Sessions Judge,
West Tripura Judicial District, Agartala;
2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar;
3. The District & Sessions Judge,
South Tripura Judicial District, Belonia;
4. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar; and
5. The District & Sessions Judge,
Gomati Judicial District, Udaipur.

Dated, Agartala, the 14th March, 2016

Subject: Information regarding delay in the disposal of cases under the Prevention of Corruption Act.

S r,

In enclosing herewith the letter dated 10.03.2016 received from the Registrar, Hon'ble Supreme Court of India, New Delhi on the subject cited above, I am directed to request you to inform the Registry the reasons for **delay in the disposal of cases under the Prevention of Corruption Act** under your judgeship by return Fax for or wards communication the same to the Hon'ble Supreme Court of India.

Please treat the matter as **MOST URGENT**.

Yours faithfully,

Encl: As stated one sheet of paper.

(A. Debbarma)
Registrar (Judicial)

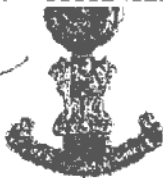
(XPROT)HIGH COLRT, AGT

FAX NO. : 03812412210

14 Mar. 2016 3:50PM P2
SUPREME COURT OF INDIA
NEW DELHI-110201

R. N. Nijhawan
REGISTRAR

3659



D.O. No. 3/CCJJ/2016/SCA(J)
10th March, 2016

Dear Shri Chattopadhyay,

I am to draw your kind attention to letter dated 2nd February, 2016 addressed to you by Secretary General, Supreme Court of India, wherein you were requested to send information regarding delay in the disposal of cases under the Prevention of Corruption Act.

As no information has been received from your end so far, you are requested to send the same on or before 15th March, 2016.

This may be treated as most urgent.

With regards,

Yours sincerely,

(R.N. Nijhawan)

Shri Satya Gopal Chattopadhyay,
Registrar General,
High Court of Tripura
Agartala - 799 001

*Pl. + Reaction
reg (Just.)*

Ph: (M) 9971974973, (O) 23381501, (F) 23386478